

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:1281
ANSWERED ON:08.08.2011
INSPECTION OF INDUSTRIAL UNITS
Kumar Shri Kaushalendra

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has a regular impact assessment policy to ensure adherence to environmental norms particularly in respect of industries in the country;
- (b) if so, the details thereof; and
- (c) the number of companies/industrial units inspected by the Central Pollution Control Board (CPCB) during each of the last three years and the current year, year-wise and state-wise?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) & (b): The Ministry of Environment and Forests has notified and implemented the Environment Impact Assessment Notification, 2006 and the Coastal Regulation Zone Notification, 2011 under the Environment (Protection) Act, 1986 to regulate all the developmental/industrial projects. Further, periodical monitoring is being carried-out by the six Regional Offices of Ministry of Environment & Forests located at Chandigarh, Lucknow, Bhopal, Bhubaneswar, Bangalore and Shillong, respective State and Central Pollution Control Boards to assess the adherence of industrial units to the stipulated environmental norms.

(c): The year-wise and state-wise number of industrial units monitored under Environment Surveillance Scheme (ESS) by the Central Pollution Control Board is enclosed.